

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP(IB) No. 176/Chd/Chd/2023

IN THE MATTER OF:

Municipal Corporation Chandigarh

...Petitioner

Vs.

Paschatya Entertainment Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/OP : Ms. Diya Sodhi, Advocate with Karishma Sharma,
Advocate

ORDER

Ld. Counsel for the Petitioner is present, however, no one is representing the corporate debtor. It is noticed that even on the last date i.e. on 18.01.2024, nobody appeared for the respondent and the last opportunity was given to the respondent to file reply within two weeks. Neither the reply has been filed, nor there is any representation on behalf of the respondent. Hence, the respondent is proceeded ex-parte. Arguments on behalf of the petitioner heard in detail. ***Order reserved.***

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja